tions also; if so, the details thereof; and

(c) the steps Government are taking to make Delhi Development Authority perform the functions for which it was created ?

THE MINISTER OF STATE IN E MINISTRY OF URBAN THE DEVELOPMENT (SHRI DAL-BIR SINGH): (a) The Delhi Devevelopment Authority was constituted with the objects to promote and secure the development of D~lhi according to plan with pow^r to acquire, hold, manage and dispose of land and other property, to carry out building, engineering, mining and other operations, to execute works in connection with supply of water and electricity, disposal of sewage and other services and amenities and generally to do anything necessary or expedient for purposes of such development and foi purposes incidental thereto.

(b) Over the years DDA have come to handle some other responsibilities such as maintenance of resettlement colonies building of Asiad properties & running of lotteries etc.

(c) In view of the enormity and multiplicity of the functins performed by the Delhi Development Authority and the criticism of its working, we are endeavouring to streamline its functioning. For this purpose, the services of an expert agency have been engaged by the D.D.A. The agency is expected to submit its report shortly.

Harassment' of Foreign Tourists by Beggars

1623. SHRI M. VINCENT Will the Minister of WELFARE be pleased to state :

(a) whether Government are aware that foreign tourists are harassed by beggars at tourist spots in the country :

(b) whether Government propose to ban begging and

(c) whether sufficient funds will be allotted to run beggar homes with job orientation to stop this evil?

THE DEPUTY MINISTER IN THE MINISTRY OF WEL FARE (SHRI GIRDHAR GOMANGO): (a) No specific case has been reported to the Government.

(b) and (c) The implementation of anti-beggary Programmes falls within the jurisdiction of state Goverments. So far 15 States and 3 Union Territory Administration.s have enforced anti-beggary laws and set up institutions for the ca. treatment and rehabilitation beggars. These Acts provide, alia, for the setting up of beggar homes with job orientation.

Removal Of Encroachment in C. 3A Pocket Market, Janakpuri, New Delhi

1624. DR. H.P SHARMA '. Will the Minister of URBAN DEVE-LOPMENT be Pleased to refer to the answer to Unstrred Question 1352 given in the Rajya Sabha on the 7th March 1986 and state :

(a) what action Government have taken so far to remove the encroachment of Delhi Dev lopment Authority (DDA) land by vegetable stall keepers in C.3A Pocket Market of Janakpuri, New Delhi; and

(b) by when the are proposed to be finally removed ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DAL-BIR SINGH) : (a) and (b) The DDA has reported that auction Purchaser of shop No. C-31A/lr has already removed the encroachment. In other cases, DDA has issued notices to the persons con cerned giving them time to remove the the encrochments themselves failing which clearance operation will be undertaken by the DDA.